

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.53 of 2010

(Arising out of Order-in-Original No.40/COMMR/DENOVO/CE/KOL-V/ADJN/09 dated 13.11.2009 passed by Commissioner of Central Excise, Kolkata-V.)

M/s. Hindustan Unilever Limited

(63, Garden Reach Road, Kolkata-700024.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

(Kendriya Utpad Shulk Bhawan, 3rd Floor, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

WITH

Excise Appeal No.173 of 2010

And

Excise Cross Objection No.45 of 2010

(Arising out of Order-in-Original No.40/COMMR/DENOVO/CE/KOL-V/ADJN/09 dated 13.11.2009 passed by Commissioner of Central Excise, Kolkata-V.)

Commissioner of Central Excise, Kolkata-V

(Kendriya Utpad Shulk Bhawan, 3rd Floor, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

...Appellant

VERSUS

M/s. Hindustan Unilever Limited

(63, Garden Reach Road, Kolkata-700024.)

.....Respondent

APPEARANCE

NONE for the Appellant (s)/Party

Shri S.S.Chattopadhyay, Authorized Representative for the Respondent/Revenue

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

MISCELLANEOUS ORDER NO

FINAL ORDER NO 75126-75127/2023

DATE OF HEARING : 28 February 2023
DATE OF DECISION : 28 February 2023

P.K. CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Similarly, the Appeal, filed by the Revenue is also dismissed in the same manner. Cross Objection also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(RAJEEV TANDON)
MEMBER (TECHNICAL)